

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-307-2020**

Rajesh Datta Shirodkar

... Petitioner

Versus

State of Goa & Ors.

... Respondents

Shri Shivan Desai, Advocate for the Petitioner.

Shri Menino Pereira, Advocate for the Respondent No.2.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 28 October 2020****P.C. :**

Shri Menino Pereira, the learned counsel takes notice for the second respondent.

2. Issue notice to the first and the third respondent, returnable on 08.12.2020.

3. The petitioner claims to have purchased a property, structures existing thereon, in 2011. By then, the structures are said to have been in existence for over two decades. The petitioner pleads that only the other day he came to know about the orders of demolition passed by the second respondent. Shri Shivan Desai, the learned counsel, argues that order of demolition is without any notice and thus in violation of the principles of natural justice.

4. Shri Menino Pereira, the learned counsel for the second respondent, however informs the Court that he received the case papers late in the evening yesterday. He hardly had any time to get any instructions. He needs the matter listed on 08.12.2020.

5. Given the likely fall out to the orders of demolition passed by the second respondent it serves the interest of justice if the impugned order is stayed until the respondents are ready with their defence. There shall be stay in terms of prayer clause (b).

Parties to act on the authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

NH